

THE HIGH COURT OF ORISSA, CUTTACK

NOTIFICATION

No. 11483 / Dated: 29th July, 2026

In pursuance of the communication dated 02.06.2026 from the Hon'ble Supreme Court of India regarding the "One Case One Data" initiative and to facilitate integrated data management in ICMIS, it is hereby intimated that, with immediate effect, the CNR number of every case shall be conspicuously displayed - preferably in the heading area - on both digital copies (uploaded on NJDG) and certified copies of all orders and judgments.

- Secretarial Staff attached to Hon'ble Judges must ensure that the CNR Number is incorporated in every order and judgment.
- Superintendent & Staff of the Copying Section shall ensure that the CNR Number is prominently included on certified copies.

This applies strictly to all digital copies uploaded on the National Judicial Data Grid (NJDG) as well as certified copies issued by the Court.

A copy of the Supreme Court's letter dated 02.06.2026 is enclosed herewith for compliance by all concerned.

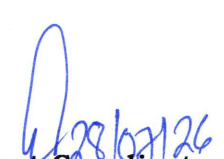
By Order,


Registrar (Judicial)

Memo No. 11484(190) / Dated: 29.07.2026

Copy forwarded for information and necessary action to:

1. All Officers of the Court.
2. Additional Registrar-cum-Principal Secretary to Hon'ble the Chief Justice.
3. All ADR-cum-Addl. Principal Secretaries / A.R.-cum-Sr. Secretaries / Secretaries to Hon'ble Judges, for placing before Their Lordships.
4. All AR-cum-S.R / AR-cum-A.S.R & O.C / Superintendents / Section Officers of Judicial Sections & Copying Section, for strict adherence.
5. NIC Coordinators / Superintendent, IT Cell, to upload this notification on the High Court website.
6. Notice Board.


Central Project Coordinator



New Delhi,
2nd June, 2026

Subject: Mentioning CNR number in orders and judgments of High Courts and District Courts to facilitate integrated data management in ICMIS.

Sir/Madam,

As you are aware, the "One Case One Data" initiative launched by the Hon'ble Chief Justice of India on 11th May, 2026, seeks to establish an integrated case-management ecosystem across the Indian judiciary. The primary objective of this initiative is to eliminate errors arising from repetitive manual entry of data as matters move from the District Courts or High Courts to the Supreme Court of India. To achieve foundational integration of data, enhance uniformity, and improve the integrity of case-related information maintained in this Hon'ble Court, coordinated efforts across all Courts are required.

A new module, implemented in this Hon'ble Court's Case Management software (ICMIS), enables electronic fetching of case-related information from the digital case-data repositories of High Courts and/or District Courts, thereby avoiding errors which otherwise get introduced during manual data-entry process. The entry of CNR number of the challenged matter is a key trigger point for this automatic retrieval. Accordingly, cooperation of the High Courts is solicited to ensure that the CNR number for every matter is duly reflected in their orders and judgments.



You are therefore requested to take appropriate steps so that, henceforth, the CNR number of each matter (whether in the High Court or in a District/Taluka Court) is reflected conspicuously - preferably in heading area - on the digital copies of orders and judgments (which are available on the NJDG) as well as on the certified copies. Wherever applicable, standardized templates (as per the enclosed manual) be used in the CIS to generate orders/judgments with CNRs. Adopting such practice will aid the Registry to smoothly and reliably fetch case-related information from earlier-courts using the new module, and accordingly, will immensely strengthen the One Case One Data initiative.

Your urgent personal intervention in this matter will be highly appreciated.

With regards,

Yours sincerely,

Bharat Parashar
02/06/2026
(Bharat Parashar)

Encl.: as above.

To,

The Registrars Generals of all High Courts.